

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No. 7/2009

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 24.3.2009

Subject : Review of the order dated 20.11.1008 in Petition No. 48/2007-Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Korba Super Thermal Power Station (2100 MW)

Petitioners : NTPC Ltd., New Delhi

Respondents : 1. Madhya Pradesh Power Trading Company Ltd.,Jabalpur
2. Maharashtra State Electrifty Distribution
3. Gujarat Urja Vikas Nigam Ltd., Vadodara
4. Chattisgarh State Electricity Trading C. Ltd.
5. Government of Goa, Electricity Deptt., Panaji
6. Electricity Deptt. Administration of Daman & Diu, Daman
7. Electricity Deptt., Administration of Dadra & Nagar Haveli

Parties present : 1. Shri V.K.Padha, NTPC
2. Shri G.K.Dua, NTPC
3. Shri A.S.Pandey, NTPC
4. Shri N.N.Sadasivan, NTPC

The petitioner, NTPC Limited, has filed this application seeking review of the order dated 20.11.2008 in Petition No. 48/2007 under which the fixed charges for the period 2004-09 in respect of Korba Super Thermal Power Station were revised after considering the impact of the additional capital expenditure incurred during 2004-05 and 2005-06. While considering capitalization, expenditure of Rs. 77.62 lakh incurred on procurement of additional electrcolyser and rectifier during 2004-05 was not allowed.

2. The Commission heard representative of the petitioner on admission and directed to admit the application for review.

3. The petitioner is directed to serve copy of the review application on the respondents by 2.4.2009, if already not served. The respondents are permitted to file their replies by 24.4.2009. The petitioner is permitted to file its rejoinder, if any, by 8.5.2009.

4. The review application shall be re-notified on 14.5.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)